

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01046/2019
Chandigarh, this the 09th day of October, 2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

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Sh. A.S. Rawat s/o Late Sh. Amar Singh Rawat, aged 60 years, r/o House No. 1171-F, Sector 7-B, Chandigarh – 160019.

....**Applicant**

(Present: Mr. D.R. Sharma, Advocate)

Versus

1. Union of India, through its Secretary, Ministry of Finance, Department of Financial Services, 3rd Floor, Jeewan Deep Building, 10, Parliament Street, New Delhi – 110001.
2. The Presiding Officer, Debts Recovery Tribunal-II, 1st Floor, SCO 33-34-35, Sector 17 A, Chandigarh – 160017.
3. The Pay and Accounts Officer, Ministry of Finance, Department of Financial Services (DFS) AGCR Building 1st Floor, ITO New Delhi – 110002.

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Respondents

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The present O.A. has been filed by the applicant seeking a direction to the respondents to release the retiral benefits, as accrued to him, on his retirement on 30.04.2019.
2. Learned counsel for the applicant vehemently argued that after 38 years of service, the applicant retired on 30.04.2019, and no disciplinary proceedings are pending against him, but the respondents have withheld his retiral dues. Applicant served a legal notice dated 10.09.2019 (Annexure A-2) upon the respondents. Vide a letter dated 12.09.2019 (Annexure A-3), Respondent No. 2 requested Respondent

No. 3 to take further action on the request of the applicant for release of retiral benefits. Learned counsel contended that despite the indicated communication (Annexure A-3), the respondents have not released the retiral benefits to the applicant. He, however, very fairly made a statement at the bar that the applicant would be satisfied if a direction is issued to Respondent No. 2 to release his retiral benefits.

3. Issue notice to the respondents.
4. At this stage, Mr. Sanjay Goyal, Sr. CGSC, appears and accepts notice. He does not object to the disposal of the O.A. in the above manner.
5. In the wake of above, the O.A. is disposed of, in limine, with a direction to Respondent No. 3 that if there is nothing adverse pending against the applicant, his retiral benefits be released henceforth, otherwise a reasoned and speaking order be passed within a period of 15 days from the date of receipt of a copy of this order. If the admissible retiral benefits are withheld any further without any reason, the respondents shall be liable to pay interest of the due amount.
6. The O.A. stands disposed of in the above terms. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 09.10.2019**

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